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WP-39090-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8th OF JANUARY, 2026

WRIT PETITION No. 39090 of 2025

AJEET PRADESHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri M.P. Tripathi - Advocate for the petitioner.

Shri Vivek Sharma - Govt. Advocate for the respondents/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner submits that after filing of the petition, action has been taken by the department and illegal construction has been removed. He accordingly seeks leave to withdraw the petition.

2. Petition is accordingly dismissed as withdrawn. The respondent authority shall ensure that fresh encroachment does not take place on the said place.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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